

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA 1788/99  
MA 2284/99

New Delhi this the 28th day of October, 1999.

Hon'ble Sh.S.R. Adige, Vice Chairman(A)  
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Kishan Lal Manhans, IFS,  
Conservator of Forests,  
Social Forestry Circle,  
Rohtak.

12

.. Applicant

(Present in person )

Versus

1. Union of India through the  
Secretary, Deptt. of Env't.  
Forests and Wild Life,  
Paryavaran Bhawan, CEO Complex,  
New Delhi.

2. State of Haryana through the  
Commissioner and Secretary to  
Govt. Haryana, Forest Department,  
Chandigarh.

3. Shri R.D. Sheokand, IAS, Dy.P.S.  
to C.M. Haryana Civil Sectt.,  
Chandigarh.

.. Respondents

(By Advocate Sh. Jasbir Malik )

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman(A))

Applicant impugns the charge sheet dated 8.4.99  
(Annexure A 1) and seeks consequential benefits. He also  
prays that respondents be punished for harassing him.

2. We have heard applicant Sh. Manhans who argued  
his case in person. Sh. Jasbir Malik was heard on behalf  
of respondents.

3. Respondents' counsel has invited our attention to  
their order dated 26.10.99, a copy of which is taken on  
record from which it is clear that the chargesheet has  
culminated in a warning being administered to applicant  
to be careful in future.

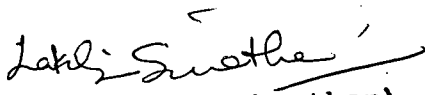
4. As disciplinary proceedings initiated on the  
basis of impugned chargesheet have ended in the aforesaid

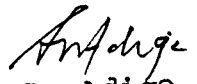
2

order dated 26.10.99, nothing further survives in the O.A.

5. Respondents should ensure that such consequential reliefs as are admissible to applicant pursuant to the conclusion of the departmental proceedings ending in respondents order dated 26.10.99, are made available to him in accordance with rules and instructions within two months from the date of receipt of a copy of this order.

6. O.A. is disposed of as above. No costs.

  
(Smt. Lakshmi Swaminathan)  
Member (J)

  
(S.R. Adige )  
Vice Chairman (A)

sk